



2026:AHC:61439

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 4973 of 2026

Parshuram @ Parshram

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Arvind Singh Parmar, Virendra Singh Parmar

Counsel for Opposite Party(s) : G.A., Ragini Gupta

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri Arvind Singh Parmar along with Shri Virendra Singh Parmar, learned counsel for the applicant, Ms. Ragini Gupta, learned counsel for the respondent no.4, Child Welfare Committee, District Hamirpur and Shri B.P. Maurya, learned AGA for the State- respondents and perused the record.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant, with a prayer to release him on bail in Case Crime No. 480 of 2025, under Sections 74, 333, 351(3) of B.N.S. and Section 9/10 of POCSO Act, registered at Police Station Rath, District Hamirpur, during pendency of the trial.

3. It has been argued by the learned counsel for the applicant that applicant is innocent and she has been falsely implicated in this case due to family dispute and the applicant is languishing in jail since 10.11.2025, undertakes that she will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. Learned counsel for the respondent no.4 has opposed the application for bail and submits that the victim is aged about 13 years and she has suffered sexual harassment and applicant is said to be the elder uncle (Tou) of the victim.

5. Learned AGA has also opposed the prayer for bail and submits that the

notice has been served on the first informant.

6. As per allegations in the FIR, the applicant is said to be the elder uncle of the first informant and the victim is sexually harassed by her elder uncle. Applicant is languishing in jail since 10.11.2025.

7. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is allowed.

8. In the event of arrest of the applicant- **Parshuram @ Parshram** involved in the aforesaid case crime shall be released on bail on her furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that she shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be

absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jitendra Kumar Sinha,J.)

March 25, 2026
RKM